Strengthening central coordination for saftey of women

321. SHRI VIVEK GUPTA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is proposing to constitute any agency for strengthening Central coordination in providing safety to women in all States and Union Territories;

(b) the statistics showing number of crime against women in India during the last five years;

(c) the estimate of cases related to crime against women that are not registered; and

(d) the steps taken by Government to encourage women who are hesitant to disclose their identity to register cases for crimes against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU) : (a) No, Sir.

(b) and (c) The State/UT-wise number of cases registered under total crimes committed against women during 2009 to 2013 is given in Statement-I (*See* below). The data of registered crime against women only is maintained.

(d) The steps taken by Government to encourage women who are hesitant to disclose their identity to register cases for crimes against them are given in Statement-II.

Statement-I

Number of cases registered under total crimes committed against women during 2009 to 2013

Sl.No.	. State/UT	2009	2010	2011	2012	2013
1	2	3	4	5	6	7
1.	Andhra Pradesh	25569	27244	28246	28171	32809
2.	Arunachal Pradesh	164	190	171	201	288
3.	Assam	9721	11555	11503	13544	17449
4.	Bihar	8803	8471	10231	11229	13609
5.	Chhattisgarh	4002	4176	4219	4228	7012
6.	Goa	164	140	127	200	440
7.	Gujarat	8009	8148	8815	9561	12283
8.	Haryana	5312	5562	5491	6002	9089
9.	Himachal Pradesh	954	1028	997	912	1478

1	2	3	4	5	6	7
10.	Jammu and Kashmir	2624	2611	3146	3328	3509
11.	Jharkhand	3021	3087	3132	4536	6506
12.	Karnataka	7852	8807	9594	10366	12027
13.	Kerala	8049	9463	11288	10930	11216
14.	Madhya Pradesh	15827	16468	16599	16832	22061
15.	Maharashtra	15048	15737	15728	16353	24895
16.	Manipur	194	190	247	304	285
17.	Meghalaya	237	261	269	255	343
18.	Mizoram	150	170	167	199	177
19.	Nagaland	46	41	38	51	67
20.	Odisha	8120	8501	9433	11988	14173
21.	Punjab	2631	2853	2641	3238	4994
22.	Rajasthan	17316	18182	19888	21106	27933
23.	Sikkim	41	42	55	68	93
24.	Tamil Nadu	6051	6708	6940	7192	7475
25.	Tripura	1517	1678	1358	1559	1628
26.	Uttar Pradesh	23254	20169	22639	23569	32546
27.	Uttarakhand	1188	1074	996	1067	1719
28.	West Bengal	23307	26125	29133	30942	29826
	Total (States)	199171	208681	223091	237931	295930
29.	A & N Islands	92	85	51	49	106
30.	Chandigarh	150	141	156	241	488
31.	Dadar and Nagar Hav	veli 20	30	18	16	21
32.	Daman and Diu	13	14	11	11	24
33.	Delhi	4251	4518	5234	5959	12888
34.	Lakshadweep	1	1	0	2	3
35.	Puducherry	106	115	89	61	86
	Total (UTs)	4633	4904	5559	6339	13616

[RAJYA SABHA]

Unstarred Questions

Statement-II

Measures taken by the Government to check crime against women and provide security and safety to women in the country

- The Government of India has enacted the Criminal Amendment Act 2013 to provide for enhanced punishments for rape, aggravated rape, assault on women, intent to outrage her modesty and sexual harassment. New offences have been defined and punishment has been prescribed for non-treatment of victims by any hospital, acid attack, attempt of acid attack, use of force to disrobe women, voyeurism, stalking, trafficking of person and repeat offences. It has specifically been mentioned that "if the information is given by the woman against whom an offence is alleged to have been committed or attempted, then such information shall be recorded, by a Women Police officer or any woman officer (Section 154 and 161 of Cr. Procedure Act, 1973).
- 2. Ministry of Home Affairs has issued an Advisory on Crime against Women on 4.9.2009, whereby the States/UTs were requested to exhibit prominently helpline numbers of the crime against women cells in hospital/schools/colleges premises and in other suitable places and set up exclusive 'Crime Against Women and Children' desk in each police station and the Special Women Police Cell in the police stations and all women police thana as needed.
- 3. Ministry of Home Affairs has issued another Advisory on 22nd April 2013 whereby the States/UTs were requested to raise the women representation in Police to 33%.
- 4. Ministry of Home Affairs has issued an Advisory on Registration of FIR irrespective of territorial jurisdiction and Zero FIR was issued on 10.05.2013 to all States/UTs.

Asylum plea of Pakistani Hindus who fled Pakistan

322. SHRI RAJKUMAR DHOOT : Will the Minister of HOME AFFAIRS be pleased to state the present status of asylum plea of Pakistani Hindus who have fled Pakistan and are presently living in India in various camps?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Some Pakistani nationals belonging to minority communities in Pakistan including Hindus, who came to India on valid visas, have not gone back to Pakistan on the grounds of religious persecution in Pakistan. Representations have been received requesting for allowing extension of visas of such Pakistani nationals and also for permitting them to apply for Long Term Visa (LTV). This Ministry had issued instructions on 7th March, 2012 to all State Governments/Union Territory Administrations to consider requests of such Pakistan nationals belonging to minority communities in Pakistan, in the light of the